

**GOVERNMENT OF INDIA
MINISTRY OF AYURVEDA, YOGA & NATUROPATHY,
UNANI, SIDDHA AND HOMOEOPATHY
(AYUSH)**

**LOK SABHA
UNSTARRED QUESTION NO. 1207
TO BE ANSWERED ON 22ND DECEMBER, 2017**

NATIONAL AYUSH COUNCIL

1207. SHRI SUNIL KUMAR MONDAL:

Will the Minister of **AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH)** be pleased to state:

- (a) whether any mechanism exists to regulate AYUSH including medical education and if so, the details thereof; and
- (b) whether the Government proposes to set up a National AYUSH Council on the lines of Medical Council of India and if so, the details thereof?

**ANSWER
THE MINISTER OF STATE (IC) OF THE MINISTRY OF AYURVEDA,
YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY
(SHRI SHRIPAD YESSO NAIK)**

(a): There are two statutory regulatory bodies namely, Central Council of Indian Medicine (CCIM) and Central Council of Homoeopathy (CCH) set up as per the provision of Indian Medicine Central Council Act, 1970 and Homoeopathy Central Council Act, 1973 respectively that regulate education and practice of AYUSH systems of medicine through its Regulations.

(b): A Committee under the Chairmanship of Vice Chairman, NITI Aayog, Additional Principal Secretary to Prime Minister, Chief Executive Officer (CEO), NITI Aayog and Secretary, Ministry of AYUSH as members has been set up to examine the working of the regulatory bodies namely, Central Council of Indian Medicine (CCIM) and Central Council of Homoeopathy (CCH) and their governing legislations namely, Indian Medicine Central Council Act 1970 and Homoeopathy Central Council Act 1973 respectively for suggesting suitable reforms. Accordingly, the Committee after extensive deliberations has recommended the creation of National Commission for Indian Systems of Medicine and Homoeopathy on the lines of proposed National Medical Commission.

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